

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1464
ANSWERED ON:22.03.2012
DOUBTFUL VOTERS
Ananth Kumar Shri

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that there are a number of cases of Doubtful Voters pending in the various Foreigners` Tribunals in North-Eastern States;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether there have been instances where persons after having been declared as foreigners have still been allowed to vote by placing reliance on their names in the electoral rolls;
- (d) if so, the details thereof and the action taken by the Government in this regard;
- (e) the number of doubtful voters against whom cases have been filed and disposed in Foreigners` Tribunals during the last three years; and
- (f) the number of doubtful voters who have been declared as Indian Citizens by the Foreign Tribunals, State-wise in the last three years?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) to (f) : The information is being collected and will be laid on the Table of the House.